

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8748/2021
(Arising out of impugned final judgment and order dated 22-04-2020
in WPC No. 8038/2020 passed by the High Court of Judicature at
Allahabad)

TBEA (INDIA) TRANSFORMER PRIVATE LIMITED

Petitioner(s)

VERSUS

U.P. MICRO AND SMALL ENTERPRISES FACILITATION
COUNCIL & ANR.

Respondent(s)

(IA No. 76605/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 76602/2021 - EXEMPTION FROM FILING O.T.)

Date : 20-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Akshay Sapre, Adv.
Ms. Phalguni Nigam, Adv.
Mr. Vinam Gupta, AOR

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Devvrat, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned Advocate-on-Record appearing of behalf of the
Respondent No. 2 prays for and is granted leave of this Court to be
discharged as Advocate-on-Record for Respondent No. 2.

List on 12.05.2022.

The Respondent No. 1 shall serve a copy of the counter
affidavit to the petitioner, in the meanwhile.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)